

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No 1027 of 2005

Jabalpur, this the 8th day of November, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

Vijay Kumar Singh, S/o Shri
R.C. Singh, aged about 55
Years, R/o House No.51, Shiv
Nagar, Garha, Jabalpur.

Applicant

(By Advocate – Shri Rajneesh Gupta)

V E R S U S

1. Union of India, through
Secretary, Ministry of Defence,
New Delhi.
 2. Senior General Manager, Gun
Carriage Factory, Jabalpur.
 3. Dy. General Manager, (Admin)
Vigilance Officer,
Gun Carriage Factory, Jabalpur.
 4. Shri Rameshchandra.
Senior General Manager, Gun
Carriage Factory, Jabalpur.
 5. Shri M. Sivakumar,
Dy. General Manager, (Admin)
Vigilance Officer,
Gun Carriage Factory, Jabalpur.
- Respondents

O R D E R (Oral)

By Madan Mohan, Judicial Member –

By filing this Original Application, the applicant has sought the following main reliefs :-

“.....to direct the respondents to pay the revised salary to the applicant for the period w.e.f. 2.4.2004 to 14.7.2005 as the suspension of the applicant has already been revoked by the

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respondents vide order dated 2.9.2005 and 4.10.2005 in pursuance to the orders passed by this Hon'ble Tribunal as contained in Annexure A-1 and order passed by Hon'ble High Court as contained in Annexure-A-2."

2. The brief facts of the case as stated by the applicant are that the applicant had earlier filed an OA No.293/05 which was disposed of vide order dated 16.5.2005. Thereafter the respondents have filed a Writ Petition No.4567/05 before the Hon'ble High Court against the aforesaid order of the Tribunal. The Hon'ble High Court has dismissed the Writ Petition vide order dated 24.6.2005. According to the applicant, in compliance with the order of the Tribunal the respondents have passed the order dated 2.9.2005(Annexure-A-3) and subsequently another order was passed on 4.10.2005 by which it was held that the applicant is entitled for arrears of salary from 2.4.2004 to 14.7.2005. But it was not paid to the applicant so far. Hence this OA.

3. Heard the learned counsel for the applicant, who argued that the respondents may be directed to execute their own order dated 4.10.2005 within time frame.

4. Considering all the facts and circumstances of the case, I am of the considered opinion that the ends of justice would be met, if I direct the respondents to execute their own order, which was passed on 4.10.2005 within a period of three months from the date of receipt of a copy of this order. I do so accordingly. The applicant is directed to submit a copy of this order alongwith a copy of this petition to the respondents immediately.

5. The OA stands disposed of with the aforesaid directions at the admission stage itself.


(Madan Mohan)
Judicial Member